

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 888 of 2019

IN THE MATTER OF:

Javitri Estates Pvt. Ltd.

...Appellant

Vs

Chryso India Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Ajay Kumar Jain and Mr. D. Banerjee,
Advocates**

**For Respondents: Ms. Mani Gupta, Mr. Vedant Kumar and Ms.
Avantika ShuklaMr., Advocate**

ORDER

03.01.2020 Mr. D. Banerjee, Learned Counsel for the Appellant submits that the Appellant is withdrawing the present Appeal since there is no sight of settlement.

In view of the fact that the Learned Counsel for the Appellant has sought permission from this Tribunal to withdraw the instant Company Appeal (AT)(Insolvency) no. 888 of 2019, the present Company Appeal (AT)(Insolvency) no. 888 of 2019 is dismissed as withdrawn. No cost.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)